

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/021/01312/2014

HYDERABAD, this the 3rd day of November, 2020.



**Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member**

Mir Layaq Ali S/o Mohd.Jahangir,
Aged 59 years,
Occ : Inspector of Central Excise,
O/o The Deputy Commissioner of Customs,
Rajiv Gandhi International Airport, Hyderabad,
R/o H.No.19-4-347/13, Opp : AR Ice Cream Factory,
Kishanbagh, Bahadurpura, Hyderabad-500 264. ...Applicant

(By Advocate : Mr.K.R.K.V.Prasad)

Vs.

1. Union of India represented by
The Secretary, Government of India,
Ministry of Finance, Department of Revenue,
Central Board of Excise and Customs,
North Block, New Delhi.
2. The Chief Commissioner of Customs,
Central Excise and Service Tax,
Hyderabad Zone, Basheerbagh, Hyderabad.
3. The Commissioner of Customs,
Central Excise and Service Tax,
Hyderabad-II Commissionerate,
Basheerbagh, Hyderabad.
4. V.J.Kumar,
Occ : Superintendent of Customs & Central Excise,
O/o The Commissioner of Customs & Central Excise,
Hyderabad-I Commissionerate, Basheerbagh, Hyderabad.
5. A.E.Aravinda,
Occ : Superintendent of Customs & Central Excise,
O/o The Commissioner of Customs & Central Excise,
Tirupati Commissionerate, West Church Compound,
Amaravati Nagar, Tirupati.Respondents

(By Advocate : Mr. T. Hanumantha Reddy, Sr. PC for CG)

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ORAL ORDER
(As per Hon'ble Mr.B.V.Sudhakar,Administrative Member)

Through Video Conferencing:



Mr.K.R.K.V.Prasad, learned counsel for the applicant has submitted that the applicant has been promoted in the year 2014 as Assistant Commissioner and hence there is nothing left for adjudication. This is confirmed by the learned Senior Panel Counsel for Central Govt., for Respondent.

2. Hence the Original Application is closed. No order as to costs.

(B.V.SUDHAKAR) (ASHISH KALIA)
ADMINISTRATIVE MEMBER **JUDICIAL MEMBER**

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